

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.104

New IA (Com.A) - 241/2022

In

CAA-93(PB) 2019

IN THE MATTER OF:

Bajaj Capital Ltd and others

.....APPLICANT/PETITIONER

SECTION

U/s 230/232

Order delivered on 26.09.2022

CORAM:

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant : Ms. Avni Sharma, Advocate.

For the Respondent :

ORDER

New IA (Com.A)- 241/2022:-

The present application has been filed by the Ld. Counsel for the Petitioner seeking modification of order dated 18.05.2022.

It is submitted that the name of the Petitioner has been wrongly mentioned as “Bajaj Capital Limited and Golden Equity” instead of “Bajaj Capital Limited and Others.

Heard Ms. Avni Sharma, Ld. Counsel appearing for the Petitioner and perused the application. The name of the Petitioner in order dated 18.05.2022 shall be read as “Bajaj Capital Limited and Others” instead of “Bajaj Capital Limited and Golden Equity”. The order dated 18.05.2022 is rectified to the extent as above.

IA disposed of.

—sd—

**(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)**

—sd—

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**